मध्य प्रवेश सरकार हारा न्यायालय के आवेशों का पालन

3247. अर्थी दिलोप सिंह जूदेव : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) उच्चतम न्यायालय, उच्च न्यायालय और राज्य प्रशासनिक न्यायाधिकरण के कितने निर्णय मध्य प्रदेश सरकार को पालनार्थ प्राप्त हुए हैं;

(ख) 30 जून, 1993 तक उन मामलों का विभाग-वार ब्यौरा क्या है जिनमें उपरोक्त न्यायालयों/ स्यायाधिकरणों के निर्णय कियान्वित कर दिए शए हैं और कितने मामले कियान्वयन के लिए लंबित हैं;

 (ग) उन मामलों की संख्या कितनी है, जिनमें
न्यायालयों के निर्णयों का पालन निर्धारित समय-सीमा में कर दिया गया;

(ध) राज्य में 30 जून, 1993 तक कितने निर्णीत मामलों का विभागों द्वारा पूर्णतः पालन नहीं किया गमः और पालन न करने के लिए जित्तरदायी ऐसे विमागों और अधिकारियों का ब्यीरा क्या है; और

(ङ) न्थायालयों द्वारा दिए गए निर्णयों को निर्धारित समध के अंदर कियान्वित करने के लिए राज्य सरकार द्वारा को गई कार्रवाई और निर्देशों का ब्यौरा क्या है, और इसकी समय-सीमा क्या है?

विधि, ग्याथ और कंपनो कार्य मंत्रालय में राज्य मंती (भी हंसराज भारद्वाज): (क) से (ङ) संघ सरकार, राज्य सरकारों द्वारा न्यायालयों/प्रकासनिक अधिकरणों से प्राप्त निर्णयों और उनके द्वारा किए गए अनपालन से संबंधित जानकारी नहीं रखती है।

Victimisation of Police Officers

· 3248, SHRI S. S. AHLUWALIA: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that some Police Officers were victimised and subjected to discrimination by some State Governments for not allowing electoral malpractices in the recently held by-elections to the Lok Sabha and State Legislative Assemblies;

(b) if so, what are the details thereof; and

(c) what remedial action Government propose to take to save the honest public and other officers entrusted with election duties from victimisation by State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BJ ARDWAJ): (a) to (c) The information is being collected and will be laid on the Table of the House,

Setting up of Family Courts

3249. SHRIMATI CHANDRIKA ABHINANDAN JAIN : Will the PRIME MINISTER be pleased to state :

(a) the States/UTs where Family Courts are functioning;

(b) the States/UTs where Family courts are not functioning; the reasons for not setting up these Courts; and

(c) the steps taken by the Government for early setting up of Family Courts in States/UTs where they do not exist at present?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) Assam, Bihar, Kamataka, Kerala, Maharashtra, Orissa, Manipur, Rajasthan, Tamil Nadu, Uttar Pradesh and Pondicherry.

(b) Arunachal Pradesh, Jammu & Kashmir, Himachal Pradesh, Goa, Meghalaya, Mizoram, Nagaland, Daman & Diu, Dadra and Nagar Haveli, Chandigarh and Lakshadweep have expressed their inability to set up Family Courts for various reasons including Customory laws/institutions operating in their areas. Five States i.e. Punjab, Gujrat, Andhra Pradesh, Tripura and Madhya Pradesh have not yet taken any step to set up Family Courts. Haryana, Sikkim, West Bengal, National Capital Territory of Delhi and Andaman and Nicobar Islands have agreed to set up Family Courts.

(c) It is the policy of the Government to encourage the setting up the Family Courts. The States/Union Territories, where the jurisdiction of Family Courts Act, 1984 has so far not been extended, have been requested to take suitable step in this regards.

Free Legal Aid

3250. SHRIMATI CHANDRIKA ABHINANDAN JAIN : will the PRIME MINISTER be pleased to state :

(a) the amount carmarked for free legal aid to poor by Government during the last two years and its utilisation by States/UT₅;

(b) the reasons for not utilising these funds by the States/UTs; and

(c) the steps taken/proposed to be taken by Government to make available free legal aid to poor effectively? THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) A budget grant of Rs. 40 lakh has been sanctioned under sub-head "Grant-in-aid" each during the financial years 1991-92 and 1992-93. The allocation of the Central Funds is not done on "State basis". The administrative and day-to-day working expenses of the State Legal Aid & Advice Board, etc., are being met out of the State Funds provided by the respective State Government. The Committee for Implementing Legal Aid Schemes sanctions grantsin-aid to State Legal Aid & Advice Board, Universities and Law Colleges and non-political registered Social Action Groups involved in the field of Legal Aid on "Financial Year" basis for Implementation of Strategic Legal Aid Programmes, such as holding of Legal Aid Camps/Lok Adalats setting up of Legal Aid Clinics in Universities and Law Colleges; promotion of legal Literacy and Training of Para-Legals etc. The grants released and the utilisation of the grant by States/UTs during 1991-92 and 1992-

Financial year		Grants release	d Utilisation certificate issued
1991-92	•	35,19,841	22,84,634.50
1992-93		32,57,636	2 ,79,137.5 0

93 are as under :—

Regarding utilisation of grants during 1992-93, it may be stated that the grantee Institutions were required to submit the audited accounts by 30th June, 1993. The accounts from the grantee Institutions are as such, expected to be received shortly. Furthermore, the legal aid programmes received a set back last year on account of widespread disturbances in different parts of the country.

(b) The reasons for non-utilisation of the funds by a State Government may differ depending upon law and order, floods/drought situation and attitude of the professionals, etc.

(c) Various Legal Aid Programmes, such as promotion of Legal Literacy, holding of Legal Aid Camps/Lok Adalats, and Training of Para-Legals, etc., are being organised to make available Free Legal Aid to Poor Person.

3251. [Transferred to 24th August, 1993]

Members of the Central Council of ICWA 3252. MAULANA OBAIDULLAH KHAN AZMI: Will the PRIME MINIS-TER be pleased to state:

(a) what are the names of the members of the Central Council of Institute of Cost and Works Accountants of India;

(b) where and when the meetings of the Courtai Council of I.C.W.A. and its office bearers were held during the year 1991 and 1992;

(c) what are the names of the members of the Central Council and the office bearers of the Institute who attended these meetings;

(d) whether any complaint against the office bearers and members of the Council were received and if so, when and what are the details of these complaints; and

(e) whether these complaints have been investigated and if so, by whom and what are the findings?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) The details of members of the present Central Council of I.C.W.A.I. are as given in Statement-I. (Sce below)

(b) and (c) The details of the meetings of the Central Council of I.C.W.A.I held during the year 1991 and 1992 and the names of the members of the Central Council and the office bearers of the Institute, who attended these meetings, are as given in Statement-II.

(d) Three complaints were received whose details are as under ;---

(i) One complaint was received in December, 1991 in respect of Shri C. Ranaswamy, a Govt. nominee regarding his frequent visits to Madras on the expenses of the Institute to attend the meetings of the Institute alleged to have not been actually held there.

(ii) Another complaint was received in November, 1992 regarding visit of Shri J. K. Puri, a Central Council Member and Shri D. C. Bajaj, a Northern India Regional Council Member of I.C.W.A.I. to U.S.A. at the expenses of the Institute.

(iii) Third complaint was received in June, 1992 regarding maintenance of a separate Bank account by the Northern India Regional Council of I.C. W.A.I.

(c) These complaints have been enquired into by the Institute and the findings are as under:---

(i) Regarding visits to Madras by one Central Council Member at Institute expenses, no irregularities were found. The said Central Council Member was nominated to the Council by the Central Govt. in October, 1990 and from